

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.1223 of 1999

Allahabad this the 15th day of November, 1999

Hon'ble Mr. L. Hmingliana, Member (A)
Hon'ble Mr. Rafiq Uddin, Member (J)

Neeraj Sharma, son of Sri Puran Chandra Sharma,
resident of G 503 Kamla Nagar, Agra-4.

Applicant

By Advocate Shri M.K. Upadhyay

Versus

1. Union of India through the Post Master General / Agra Region, Agra.
2. S.R.M.'X' Division, Jhansi.
3. Sub Record Officer, R.M.S.'X' Division, Agra.

Respondents

By Advocate Shri S.C. Tripathi

ORDER (Oral)

By Hon'ble Mr. L. Hmingliana, Member (A)

Heard, Shri M.K. Upadhyay, learned counsel for the applicant and Shri S.C. Tripathi, learned counsel for the respondents. Learned counsel for the respondents wants time to file counter-affidavit.

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2. However, we find that the letter of appointment of the applicant has not been filed and learned counsel for the applicant admits that the applicant is not more than an ad-hoc employee and he is not out of employment. We are unable to determine whether he was adhoc appointee or not. In case, he was an adhoc appointee, the ratio laid down by the Hon'ble Supreme Court in Pyara Singh's case that 'an adhoc employee cannot be replaced by another adhoc employee', would be applicable to him also. With this observation, the U.A. is disposed of at the stage of admission.

R. P. Vedhan
Member (J)

B. J. Ahire
Member (A)

/M.M./